

In the National Company Law Tribunal, Jaipur

IA No. 26/241-242/JPR/2018

CP No. 49/71/ND/2018

TA No. 56/2018

UNDER SECTION 71 OF IBC

In the matter of:

Sh. Sanjay Bagrodia & Anr., Applicant/Petitioners

VS.

Sathyam Green Power Ltd. & Ors.Respondent

Order delivered on 07.09.2018

Coram: Shri R. Varadharajan, Member (Judicial)

For Petitioner (s) : Aaditya A. Pande, Adv.
For Respondent(s) : Uddyam Mukherjee, Adv. For R-2 & R-3
Sahil Bhalaik, Adv. &
Tushar Giri, Adv. For R-1

ORDER

An application filed by the petitioner seeking to withdraw the Company Petition in CP No. 49/71/ND/2018, in view of the settlement agreement arrived at between the parties dated 24.08.2018. Taking into consideration, the representation of the parties as well as the settlement agreement arrived at between the parties and also in view of the application and prayer made therein,



this application is allowed and main Company Petition thereby stands dismissed
as withdrawn.

Sd-

(R. Varadharajan)
Member (Judicial)